

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 605
IB-748/ND/2023

IN THE MATTER OF:

M/s. Bajrang Devcom Pvt. Ltd.

...PETITIONER

Vs.

M/s. Siwon Agri Pvl. Ltd.

...RESPONDENT

Section

U/s 9 of IB Code, 2016

Order delivered on 13.05.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :Adv Pragati Singh, Adv. Sushil Kumar, Adv. Rupali S. Prasad

ORDER

Ld. Counsel for the Operational Creditor is present. Mr. Vikas Sethi, Ld. Advocate appeared on behalf of the Corporate Debtor. On the last date of hearing i.e. 09.04.2024 right to file reply by the Corporate Debtor was closed due to the reasons mentioned in that order. Ld. Counsel on behalf of the Corporate Debtor sought last opportunity for filing their reply since, the right to file reply has been closed. In the interest of justice, reply be filed within a period of ten days, subject to payment of costs of Rs. 10,000/- to be paid in the Prime Minister National Relief Fund. Reply will only be entertained subject to filing of proof of payment. If reply is not filed within ten days no further time will be given for filing reply. List the matter on **05.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)